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# Geological Assistant, Class-III, Recruitment Rules, 2004

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# Geological Assistant, Class-III, Recruitment Rules, 2004

In exercise of the powers conferred by the proviso to Art. 309 of the Constitution of India the Governor of Gujarat hereby makes the following rules to provide for regulating recruitment to the post of the Geological Assistant, Class-III, in the Directorateof Petroleum, namely:

#### 1. . :-

These rules may be called the Geological Assistant, Class-III, Recruitment Rules, 2004.

#### **2.** . :-

Appointment to the post of Geological Assistant, Class-III, in the Directorate of Petroleum, shall be made by direct selection.

### 3. . :-

To be eligible for appointment by direct selection to the post mentioned in Rule 2, a candidate shall

- (a) not be more than 28 years of age;
- (b) possesses a Bachelor's degree in Geology with at least a second class from a University established by law in India or a deemed university as provided in Sec. 3 of the University Grants Commission Act, 1956;
- (c) have adequate knowledge of Gujarati;
- (d) possess the basic knowledge of computer application equivalent to course on computer concepts (CCC) of Department of Electronics

Accreditation of Computer Course (DOEACC)society or of the level as may be prescribed by the Government from time to time :

Provided that upper age limit may be relaxed in favour of a candidate who is already in the service of the Government of Gujarat in accordance with the provisions of the Gujarat Civil Service Classification and Recruitment (General) Rules, 1967, as amended from time to time:

Provided further that upper age limit may also be relaxed in favour of a candidate who possesses exceptionally good qualification or experience or both.

### **4.** . :-

The selected candidate appointed by direct selection shall be on probation for a period of one year.

### <u>5.</u> . :-

The selected candidate shall be required to pass the departmental examination and examination in Hindi or Gujarati or both in accordance with the rules made in that behalf by the Government from time to time.

# <u>6.</u> . :-

The selected candidate shall have to undergo such training as may be prescribed by the Government form time to time.

#### **7.** . :-

The selected candidate shall be required to furnish a security and surety bonds for such amount in such from and for such period as may be prescribed by the Government from time to time.